

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**FAO No. 9543 of 2014**

Hardeep Kaur & ors. ... Appellants

V/s


Harbans & ors. .... Respondents

**Resp.No.3-** Bhai Balaji Apex, Kushak Bandargah,  
Dhandari Kalan, Ludhiana  
Through its Proprietor  
(Owner of truck bearing No. HR-38-F-2726)

**Resp.No.6-** Paramjit Singh, S/o Sh. Joginder Singh,  
C/o Sargam Cold Store Pvt. Ltd.  
Dhanaula, District Sangrur  
(Owner of vehicle bearing No. HR-19-D-4333)

Whereas it is proved to the satisfaction of this Court that the above named respondents cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against them/him to appear in this Court on **27.11.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 27<sup>th</sup>  
May' 2019.

  
Superintendent (Judl.),  
For Registrar (Judicial)

  
27/11/19